

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (D.B.) No. 721 of 2013

Kunti Sahu @ Kunti Devi daughter of Anganu Sahu, wife of Naushad Ansari resident of village- Harmunda, P.O. & P.S. Kurdeg, District- Simdega; present resident of village & P.O. Basua, P.S. & District-Gumla Appellant

Versus

The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant : Mrs. Vani Kumari, Advocate
For the State : Mrs. Priya Shreshtha, Spl.PP

09/14.09.2020: Hearing of this criminal appeal has been convened and conducted through video conferencing.

The appellant, who was convicted under section 366-A and under section 120-B of the Indian Penal Code and sentenced to RI for ten years for the offence under section 366-A of the Indian Penal Code and RI for ten years for the offence under section 120-B r/w section 109 of the Indian Penal Code and a fine of Rs. 5,000/- passed by the learned District & Additional Sessions Judge-I, Gumla in Sessions Trial Case No. 28 of 2011, has been released on completing the sentence awarded to her.

Mrs. Priya Shreshtha, the learned Spl. PP states that IA No. 4695 of 2020 has been filed to bring this fact on record.

Mrs. Vani Kumari, the learned counsel for the appellant states that in view of release of the appellant on completing the sentence, with remission, the appellant is not inclined to press this criminal appeal on merits.

Accordingly, Criminal Appeal (D.B.) No. 721 of 2013 is dismissed as not pressed.

IA No. 4695 of 2020 is disposed of.

(Shree Chandrashekhara, J.)

(Ratnaker Bhengra, J.)